

HIGH COURT OF MADHYA PRADESH :INDORE BENCH

M.Cr.C. No.50430/2019

(Dinesh & Suresh Vs. State of M.P.)

Indore dated :11/12/2019

Shri Asif Ahmed Khan, learned counsel for the applicants.

Shri Nisheet Wishard, learned Public Prosecutor for the non-applicant/State.

Shri Anurag Vyas, learned counsel for the objector.

Heard. Case diary perused.

This is repeat application under Section 439 of Cr.P.C. for grant of bail in connection with Crime No.397/19 registered at Police Station – Badnawar, District – Dhar(M.P.) for commission of offence punishable under Section 302/34 of IPC. The applicants are in custody since 15/07/2019.

His first application has been dismissed as withdrawn on 14/10/2019, passed in M.Cr.C. No.41400/2019.

On due consideration of the submissions made by the learned counsel for the applicants, there is no change in the circumstances to consider this repeat bail application. Therefore, no case for grant of bail as prayed is made out.

The M.Cr.C. filed by the applicant is, accordingly, dismissed.

**(Ms. Vandana Kasrekar)
Judge**

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